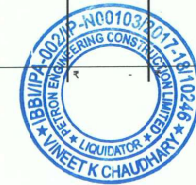


Annexure-1

Name of the corporate debtor: Petron Engineering Construction Limited
Date of commencement of liquidation: 05.02.2020
List of stateholders as on: 06.04.2022

(Version 2 dated 06.04.2022, pursuant to claims received up to 06.04.2022)
List of secured financial creditors

Sl. No	Name of creditor	Identification No.	Details of claim		Amount of claim admitted	Nature of claim	Amount covered by security interest	Whether security interest relinquished? (Yes/No)	Details of claim admitted	Amount covered by guarantee	% share in total amount of claims admitted	Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
			Date of receipt	Amount claimed												
1	ArcelorMittal India Private Limited	U27180GJ2006FT C106523	04.03.2020	₹ 2,28,32,11,519	₹ 2,18,98,73,594	Debt acquired from Financial Creditors	₹ 2,18,98,73,594	Yes	Following are the detail as per the claim form : The details of security held by AMPL pursuant to the Assignment Agreement are set out below:- (i) First hypothecation charge on entire current assets including stock of raw materials, stock-in-progress, semi finished & finished goods, consumables, stores, spares, tools debts and all other movables both present and future of PECL excluding the SEPCO project specific assets charged exclusively to Axis Bank (ii) Equitable Mortgage on factory land and Building situated on plot no. 218,221,222,223,224. Baroda - Ambasar State Highway, Village: Dhabasa, Baroda, Total Area of 31093 SW. Mtrs. in name of the PECL. (iii) Equitable Mortgage of office Bloc Nos. 601,602,603,610-624 on 6th floor measuring 15688 sq feet and block nos 15 & 16 on ground floor measuring 1160 sq feet at Swastik Chambers, ST Road, Chembur, Mumbai - 400071 in the name of PECL. (iv) Hypothecation of Heavy Plant & Machinery and Fixtures. (v) Hypothecation of Crane Model No. 11250. (vi) Hypothecation of Crawler Lifting Crane Model No.9310 (Serial No.18442), (vii) American Crawler Lifting Crane Model No. 11230-SI No. GS-19342 of PECL. (viii) Second Pari Passu charge on Plant & Machineries on assets		86%	₹ -	₹ -	₹ 9,33,27,925	₹ -	Refernote 2
2	Axis Bank Limited	L65118GJ1993PLC 020769	06.03.2020	₹ 31,86,40,432	₹ 31,45,93,732	Fund Based (Including Interest) & Non Fund Based	₹ 30,02,00,000	Yes	Following are the detail as per the claim form : Exclusive charge on all project specific assets of the SEFCO project.		12%	₹ -	₹ -	₹ 40,46,700	₹ -	Refernote 2
3	The Karur Vysya Bank Limited	L65110TN1916PL C001295	02.03.2020	₹ 4,39,86,953	₹ 4,39,86,963	Term Loan (Including Interest)	₹ 4,39,86,963	No	Following are the details as per the claim form: 1. Exclusive Charge on the following asses of the Company i.e. M/s Petron Engineering Construction Limited: a. Industrial Land and Building situated in Plot no: 307, Trans Thane Creek Industrial Area, Mahape, Navi Mumbai b. ***Land and Building situated in plot no:328 Trans Thane Creek Industrial Area, Mahape, Navi Mumbai c. Exclusive Charge on Crawler Lifting Crane Model No.9299, d. Exclusive Charge on Crawler Lifting Crane Model No.9330, e. Exclusive Charge on Liebherr Crane Model No.G-1480. f. Exclusive Charge on Crawler Lifting Crane Model No.5280. 2. First pari passu Charge on the entire fixed assets of the Company (excluding certain assets specifically charged to certain lenders), along with other working Capital lenders and term lenders. 3. Corporate Guarantee of M/s Peron Investment Private Limited (Group Company of M/s KAZSTROY Service Global B.V.) since amalgamated with M/s KSS Petron Private Limited)		2%	₹ -	₹ -	₹ -	₹ -	Refernote 3
Total				₹ 2,64,58,28,914	₹ 2,54,84,54,289		₹ 2,53,40,60,557			₹ -	100%	₹ -	₹ -	₹ 9,73,74,625	₹ -	



Vinay K Chaudhary

Notes:

1. The liquidator has made the best estimate of the amount for admission of the claim wholly or partially based on the information & proofs of claims as made available to him by the claimant and based on the records and information provided by the corporate debtor. Proofs of the claims includes (Agreements, sanctioned letters banks' book etc.)
2. Due to non availability of the documents substantiating such claim of Bank Guarantee and/or interest on uninvoked Bank Guarantee as the case may be.
3. Security interest is not relinquished as per the claim form submitted by creditor. However realisation of the security interest is subject to the identification of its assets of corporate debtor and compliance of applicable provisions of the Insolvency and Bankruptcy Code, 2016 and Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 made thereunder. This claimant has also registered its claim (pertaining to same loan facility) in the holding company of the Corporate Debtor namely KSS Petron Private Limited, which is also under liquidation proceedings and therefore the admission of the claim is subject to the realisation of an amount (if any) from the proceeds of Liquidation in KSS Petron Private Limited.
3. Admission of the claim with respect to the uninvoked Guarantees is subject to revision in the event the claim period expires/Guarantees are returned.
4. The liquidator reserve his right to modify an entry in the list of stakeholders, when he comes across additional information warranting such modification, and shall modify the entry in the manner directed by the Adjudicating Authority.

Appendix 1A

List of Claimants who have filed their claims after the last date of receipt of claim
(Liquidation commencement date 05.02.2020)

None of the claimant in the below list is deemed to be a stakeholder of the Corporate Debtor just because its name is reflecting in the following list. This list of claimants is provided only for the purpose of information, without prejudice to the rights of liquidator to verify the below mentioned claims as per the Insolvency and Bankruptcy Code 2016 and Regulations made thereunder and in the manner as directed by the Adjudicating Authority.

Sl. No.	Name of Claimant	Nature	Amount Claimed	Remark
1	SREI EQUIPMENT FINANCE LIMITED	Financial Creditor	57,10,161	Refer Note

Note: Liquidator did not receive the claim documents from this claimant till the last date for receipt of claims (being 06.03.2020), hence this claimant is not considered for the purpose of verification/entering into the list of stakeholders. An email has been sent to this claimant informing him/it about the late receipts of his/its claim.

